CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

CHAMPION FINSEC LIMITED

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This Corrigendum to the Detailed Public Statement ("**Corrigendum to DPS**") is being issued by **Arihant Capital Markets Limited**, the Manager to the Offer ("**Manager**") on behalf of **Mr. Dhirajlal G. Hirpara** and **Mr. Jitendra G. Hirpara** ("**Acquirers**"), in respect of Open Offer to Equity shareholders of Champion Finsec Limited ("**Target Company**") in compliance with Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI SAST Regulations**") to amend and supplement the Detailed Public Statement ("**DPS**") and is in continuation of and should be read in conjunction with the DPS issued on May 6, 2013.

The shareholders of the Target Company are requested to note the following information related to the offer:

a. The revised schedule of activities pertaining to the Open Offer is set forth below:

Activity	Original Schedule: Date, Day	Revised Schedule: Date, Day
Public Announcement Date	27/04/2013, Saturday	27/04/2013, Saturday
Detailed Public Statement Date	06/05/2013, Monday	06/05/2013, Monday
Filing of draft Letter of Offer with SEBI	13/05/2013, Monday	13/05/2013, Monday
Last date for competing offer	27/05/2013, Monday	27/05/2013, Monday
SEBI observations on draft LOF	03/06/2013, Monday	18/07/2013, Thursday
Identified Date (Identified date is only for the purpose of determining the shareholders to whom the LOF shall be sent)	05/06/2013, Wednesday	22/07/2013, Monday
Date by which LOF will be despatched to the shareholders	12/06/2013, Wednesday	29/07/2013, Monday
Last date by which the Board of Target Company shall give its recommendation	17/06/2013, Monday	01/08/2013, Thursday
Issue Opening Advertisement Date	18/06/2013, Tuesday	02/08/2013, Friday
Date of commencement of tendering period (open date)	19/06/2013, Wednesday	05/08/2013, Monday
Date of expiry of tendering period (closure date)	02/07/2013, Tuesday	20/08/2013, Tuesday
Date by which all requirements including payment of consideration would be completed	16/07/2013, Tuesday	03/09/2013, Tuesday

b. There have been no competing offers to the offer made by the Acquirers.

c. There have been instances of delayed compliance of Regulation 8(3) of SEBI SAST Regulations, 1997 in the past by the Target Company. SEBI may take possible action against the Target Company for these delayed compliances.

d. The Target Company has changed its name without obtaining prior permission from the Reserve Bank of India, thus violating the provisions contained in para 5(i) of Reserve Bank of India ("RBI") Notification bearing Reference No. DNBS.(PD).CC.No. 12/02.01/99-2000 dated January 13, 2000. Further, RBI has also pointed out the deficiencies in the target Company's compliance with regulatory requirements as applicable to it in view of non-submission of various statements relating to KYC, excessive interest rate, FPC 2012, Statutory Auditors certificate and half-yearly FDI statement for March 2012, September 2012 and March 2013.

The Acquirers accept full responsibility for the information contained in this Corrigendum to DPS and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations.

A copy of this Corrigendum to DPS will also be available on the SEBI website at www.sebi.gov.in

On behalf of Acquirers:

Dhirajlal G. Hirpara
Jitendra G. Hirpara
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Issued by: MANAGER TO THE OFFER

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Place : Mumbai
Date : July 25, 2013